

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).34464/2016

(Arising out of impugned final judgment and order dated 05-08-2016 in RSA No. 1442/2010 passed by the High Court of Punjab & Haryana at Chandigarh)

DALIP SINGH

Petitioner(s)

VERSUS

BHUPINDER KAUR

Respondent(s)

Date : 23-02-2018 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. A. Tewari, Adv.
Ms. Eliza Bar, Adv.
Mr. Shree Pal Singh, AOR

For Respondent(s) Mr. Tushar Bakshi, AOR

Hon'ble Mr. Justice Deepak Gupta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Madan B. Lokur and His Lordship.

Leave granted.

In terms of the signed non-reportable judgment, the appeal is allowed.

Pending applications, if any, are disposed of.

(SANJAY KUMAR-I)

AR-CUM-PS

(Signed non-reportable judgment is placed on the file)

(KAILASH CHANDER)

COURT MASTER